

Rep. by Act.....38...of 1978, S. 24 sch I,

THE SALARIES AND ALLOWANCES OF OFFICERS OF PARLIAMENT (AMENDMENT) ACT, 1971

No. 22 OF 1971

[24th June, 1971]

An Act further to amend the Salaries and Allowances of Officers of Parliament Act, 1953.

BE it enacted by Parliament in the Twenty-second Year of the Republic of India as follows:—

Short title.

1. This Act may be called the Salaries and Allowances of Officers of Parliament (Amendment) Act, 1971.

Substitution of new section for section 3.

2. For section 3 of the Salaries and Allowances of Officers of Parliament Act, 1953 (hereinafter referred to as the principal Act), the following section shall be substituted, namely:—

Salaries of officers of Parliament.

“3. There shall be paid to each officer of Parliament a salary of two thousand, two hundred and fifty rupees per mensem.”.

Amendment of section 5.

3. In section 5 of the principal Act, the words “and to the Deputy Chairman and the Deputy Speaker a sumptuary allowance of two hundred and fifty rupees per mensem” shall be added at the end,